

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

Original Application No. 490/2025

In the matter of:

Surender

.....Applicant

Versus0

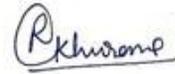
State of Haryana

...Respondents

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Date: 16.03.2026

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State of Haryana

...Respondents

**Reply on behalf of Respondent No. 2 i.e. Haryana State Pollution
Control Board, Regional Office, Bahadurgarh.**

Most Respectfully Showeth

1. That the present reply is being filed on behalf of the Haryana State Pollution Control Board through its Regional Office, in compliance with the order of this Hon'ble Tribunal dated 22.12.2025, whereby respondents were granted liberty to file reply/objections to the report of the Joint Committee.
2. That the allegations in the present application pertain to the felling of certain trees inside Rajiv Gandhi Stadium, Village Salhawas, District Jhajjar.
3. That a joint committee constituted by Hon'ble NGT vide order dated 24.09.2025.
4. That as per the Joint Committee Report dated 19.12.2025, the land in question has been reported to be Gram Panchayat land and not forest land.
5. That the Joint Committee has observed that five eucalyptus trees were found felled, which were allegedly handled by members of the local ground management committee without obtaining prior permission from the competent authority.
6. That the Committee further observed that:
 - Some trees had already been damaged due to wind storm,
 - Wood logs were found lying at the site, and
 - No evidence of commercial exploitation or large-scale ecological damage was found.

7. That the regulation of tree felling and permission thereof falls within the jurisdiction of the concerned Local Authority / Panchayat / Forest Department, as per applicable laws.
8. That the Haryana State Pollution Control Board has no direct statutory role in granting permission for felling of trees on Panchayat land.
9. That the answering respondent respectfully submits that no violation of environmental laws under the jurisdiction of the Haryana State Pollution Control Board has been found attributable to the Board in the present matter.
10. That the answering respondent respectfully undertakes to comply with any directions that may be issued by this Hon'ble Tribunal in the interest of environmental protection.

In view of the facts and circumstances mentioned herein above the reply is submitted on the behalf of respondent no. 2 for kind consideration of the Hon'ble Tribunal.

Date: 16/03/2026
Place: Bahadurgarh


16/03/26
**Regional Officer,
Haryana State Pollution Control Board
Bahadurgarh Region,**

Original Application No. 490/2025

In the matter of:

Surender

.....Appellant

Versus

State of Haryana

...Respondents

AFFIDAVIT

I, Ashish Kaushik, Regional Officer, Haryana State Pollution Control Board, Bahadurgarh Region aged about 36 years do hereby solemnly affirm and state as under:-

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case and is authorized to file the present reply on behalf of Respondent No. 2. Therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.



Ashish Kaushik
16/3/26
Deponent

Verification:

Verified at Bahadurgarh on 16th day of March 2026 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

Mukesh Kumar Saini
16/3/26
Deponent

ATTESTED
MKS 16/3/26
Mukesh Kumar Saini
Advocate & Notary
Bahadurgarh Jhajjar (Hr)